

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:991

ANSWERED ON:28.11.2011

FLOUTING OF NORMS

Abdulrahman Shri ;Gowda Shri D.B. Chandre;Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of highway projects awarded during the last three years and the current year, State-wise / UT-wise;
- (b) the norms laid down by the Government for award of projects under the Public Private Partnership (PPP) mode;
- (c) whether the prescribed norms for clearance of certain projects under PPP Scheme have been flouted in order to meet the target of 20 km per day construction; and
- (d) if so, the reasons therefor and the steps taken by the Government to ensure that the proper procedure is followed while awarding projects under the said scheme?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

- (a) The State-wise / UT-wise details of NH projects awarded for development of NHs during the last three years and current year are annexed.
- (b) PPP projects under National Highways Development Project (NHDP) are awarded as per bidding norms laid down in RFQ / RFP documents published by the Government. For BOT (Toll) projects, works are awarded on the basis of lowest financial grant required by the bidder after ascertaining the reasonableness of the bid. The bidder, instead of seeking a grant may also offer a premium in the form of revenue share and / or upfront payment for award of the concession. The grant / premium amount shall constitute the sole criteria for evaluation of financial bids. For BOT (Annuity) projects bids are evaluated on the criteria of minimum quoted annuity amount within the permissible limits of Equity IRR.
- (c) & (d) No, Madam. PPP projects are awarded with necessary clearances / approvals.